

CCP 223/02

OA 973/02

18.2.2003

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Vakalatnama has been filed by Shri Amit Sthalekar. Since we have heard counsel for parties and the OA itself has been decided and the applicant has been reinstated in service with all back wages, in our opinion, the action against respondents for committing contempt on the basis of the interim order is no longer required to be continued.

The contempt application is accordingly rejected and notices are discharged. *No Cont*.

 MEMBER (A)

 VICE CHAIRMAN

Uv/